RAJASTHAN HIGH COURT

No. 08/PI/2022

Date- 15.03.2022

CIRCULAR

In partial modification of earlier Circular No.07/PI/2022 dated 05.02.2022, in view of improvement of conditions arising out of Covid-19 cases and relaxation in conditions imposed by the State Government in recent guidelines, it is hereby notified that henceforth the entry of Law Interns in the court premises shall be allowed subject to strict compliance of Covid-19 guidelines.

While reiterating the Circular No.15/PI/2021 dated 13.07.2021, it is further notified that if any accused has failed to mark yearly/periodical presence before the trial court after 15.03.2020 in compliance of the order of Hon'ble Rajasthan High Court suspending sentence of accused in Criminal Appeal or Criminal Revision, time period upto 30.06.2022 is granted to such accused persons to mark their presence before the concerned trial court and their absence on previous date(s) shall stand exempted. The concerned trial court shall issue notices to accused persons who have failed to appear during this period for the purpose of marking their presence.

If the accused fail to appear even upto 30.06.2022, concerned trial court shall report the matter to Hon'ble High Court as directed in the order suspending the sentence.

After failure to mark the presence before the trial court, if Hon'ble High Court has issued any specific directions in any case, the same shall prevail and no grace period will be available to the accused in such cases by virtue of this Circular.

By Order

REGISTRAR GENERAL

No.Gen./XV/42/2020/558

Date - 15.03.2022

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 3. All District & Sessions Judges with the request to circulate the same amongst all Presiding Officers of their judgeship.
- 4. Presiding Officers of all the Special Courts and Tribunals.
- 5. All the Bar Associations through concerned District & Sessions Judges.
- 6. Sr. Technical Director/Technical Director, NIC, Rajasthan High Court, Jodhpur/Jaipur Bench, for uploading it on the website of Rajasthan High Court.

